NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.77(MAH)/2011 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2017

NAME OF THE PARTIES: Mr. Nikhil Ramesh Prabhu Ajgaonkar

V/s. M/s. Danim Infrastructure & Logistics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dhromil Shah	per noness	Shi. Die
2)	Raheel D. Oa.	K. Adv. L. Resp. 1403,556.	lego .

ORDER

TCP No.77/397-398/CLB/MB/GOA/2011

- 1. The Learned Representatives of both the sides are present.
- 2. From the side of the Respondents, the Learned Advocate is representing Respondent Nos. 1, 2, 3, 5 & 6. In respect of Respondent Nos. 4 and 7, the past records have shown that the Petitioner was directed to serve the amended Petition to the Respondents and to place on record the proof of service of notice to R4 and R7 along with other Respondents.

- 3. The Petitioner is today directed to file Affidavit of proof of service of Notice on R4 and R7 before the next date of hearing, only thereafter the Petition shall be heard.
- 4. The matter is now enlisted for final hearing on **21.03.2017**.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

17th February, 2017.